

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.110**  
IB-523/(ND)/2020

**IN THE MATTER OF:**

Ravinder Kumar Mittal (M/s. Cement Syndicate)

....OP. CREDITOR

Vs.

Gardenia India Limited

....CORPORATE DEBTOR

**SECTION :**

U/s. 9 IBC, 2016

**Order delivered on 05.3.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Ms. Ridhima Goyal, Advocate

For the Respondent/CD :

For the Intervener :

**ORDER**

Counsel for the Operational Creditor is present. The Private notice has been served on the Corporate Debtor through Speed Post on 07.1.2021, Courier on 15.1.2021 and e-Mail on 14.1.2021. In spite of service, there is no representation on behalf of Corporate Debtor. The service against the Corporate Debtor is held sufficient. The CD is proceeded **ex-Parte**.

The Counsel for the Operational Creditor is directed to file the Notes on submissions containing two pages within one week. The matter is posted for making final submissions.

List on 1<sup>st</sup> April, 2021.

— Sd —

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit